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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 851 of 1988

Kausar Nizam and Others Applicants
Versus
Union of India and Others Respondents

CORAM:

Hon^{ble} Justice U.C. Srivastava, V.C
Hon^{ble} Mr. K. Chayya, Member(A)

The applicants who are F.I.C Grade 'A' since 1982 and they are working in the scale of Rs.550-750(revised scale of Rs.1600-2660)(N.S.), also appeared for the promotion post of Assistant Loco Foreman and Power Controller of certain categories. In the Notification dated 5.8.82, 33 persons were required to appear for the written test for selection of the above mentioned posts to be held on 19.11.82. It was also mentioned in the said notification that the selection is provisional and subject to the decision of the pending writ petition. The written test was held on 9.11.82 and the result was declared and the candidates were required to appear in the interview and the applicant was also appeared in the interview. Before the date of interview, a telephonic message was given by the D.R.M not to spare the selected candidates for the interview

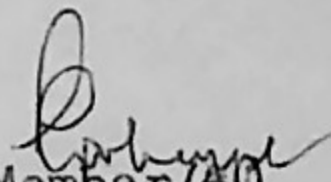
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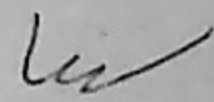
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as the selection has been cancelled.

2. The applicants made representation and have challenged the cancellation. Prior to the filing of the application, the others have also filed the application on the similar matter for consideration before a Division Bench of this Tribunal in T.A. No. 1159 of 1987 Afzalur Rehman Vs. Union of India vide its judgement dated 19.7.90 directing that the respondents shall proceed with the process of selection from the stage concluded by the interview call, they shall finalise the results and take appropriate action according to law for selection/appointment to the posts of Asstt. Loco Foreman and Power Controller grade 550-750 within a period of three months from the date of the receipt of the copy of this order. It is not known whether the selection has taken place or not, but the direction^{given}/in the said case are also to be taken as direction. In this case the said judgement will form part of the judgement. No order as to the costs.


Member (A)


Vice Chairman

Dated: 9th February: 1993:

(Uv)